
(1934) 11 AHC CK 0007
In the Allahabad High Court
Case No : Civil Mis. Case No. 39 of 1934

Ram Ratan Das Madan Gopal,

APPELLANT

Vs

Commr., I.T.

RESPONDENT

Date of Decision : 30-11-1934

Acts Referred:

Income Tax Act, 1961 — Section 55

Citation : (1935) 3 ITR 183

Hon'ble Judges : Niamatullah, J; Bennet, J

Bench : Division Bench

Advocate : Harnandan Prasad, for the Appellant; K. Verma and K.N. Katju for Commissioner, for the Respondent

Judgement

Niamatullah, J.—This is a reference u/s 66 (3) by the income tax Commissioner. There is a connected reference No. 40 of 1934. The Assessee in the, present case is a joint Hindu family represented by its karta Lala Ramratan Das. The assesses in the connected case is a joint Hindu family represented by its karta Lala Jaidayal. The two joint families entered into a partnership having equal shares and became a registered firm styled Jaidayal Madangopal. This registered firm (consisting of the two joint families as partners) became a partner in nine other unregistered firms. On a reference made by the income tax Commissioner on a previous occasion it has been held by a bench of this Court that the registered firm (consisting of the two joint families) could not in law be a partner in the aforesaid nine unregistered firms, [see 7 Inc. Tax L.J. 88.] The result of this decision was that each of the two joint families was taken to be severally a partner in the nine unregistered firms and not as a component part of the registered firm.

2. A sum of Rs. 1,81,338 was received by the registered firm as its share of the profits from some of the unregistered firms of which it had become a partner. The share of each of the two joint families in such profit came to Rs. 90,669. This added to the other income of the joint family represented by L. Ramratan Das

gave a total of Rs. 98,409 on which the income tax Department assessed a super-tax after making allowance for Rs. 75,000 up to which a joint Hindu family is exempt from the payment of super-tax. An Objection was taken on behalf of L. Ramratan Das to the sum of Rs. 90669 being included as part of the income of his joint family for the purposes of super-tax on the ground (hat the same was exempt from payment of super-tax u/s 55, Proviso, 1. T. Act. The objection was overruled. The income tax Commissioner was directed by an order of this Court, dated 25th August. 1933, to submit a case for the determination of the following question:

Whether the applicant is liable to pay super-tax on that part of its income which represents profits received by it from the registered firms in its capacity as a partner in the firm Jai Dayal Madan Gopal ?

3. The income tax Commissioner has recorded his opinion as regards the proper construction of the word "individual" occurring in the proviso to Section 55 on which the decision of this case turns. S. 55 runs as follows:

In addition to the income tax charged for any year, there shall be charged, levied and paid for that year in respect of the total income of the previous year of any individual, Hindu undivided family, company unregistered firm or other association of individuals, not being a registered firm, an additional duty of income tax (in this Act referred to as super-tax) at the rate or rates laid down for that year by Act of the Indian Legislature:

Provided that, where the profits and gains of an unregistered firm have been assessed to super-tax, super-tax shall not be payable by an individual having a share in the firm in respect of the amount of such profits and gains which is proportionate to his share.

4. The learned Advocate for the department has strenuously contended that the word "individual" occurring in the proviso must be assigned the same meaning; as it bears in the main section. He points out that the word "individual" has been used in the section as not including a Hindu undivided family which is separately referred to, and contends that the same word occurring in the proviso must be taken to be used in an exclusive sense. He also argues that the "Legislature has not advisedly used in the proviso the word "person" which includes a Hindu undivided family (S.2(9)). As against this the learned Advocate fur the Assessee lays stress on the fact that no reason can be suggested why a differential treatment should have been made in case of an individual, implying a man or a woman, and a Hindu undivided family should have been made liable to pay super-tax a second time. The learned Advocate for the department suggested that the difference is due to the fact that a Hindu undivided family is exempt from payment of super-tax where its income does not exceed Rs. 75,000, while any other person is liable to pay super-tax on the excess over Rs. 30,000.

5. We have carefully" considered the phraseology of Section 55 and its proviso and the policy underlying the whole Act and are of opinion that the word

"individual" has been used in the proviso in a slightly wider sense than the same word occurring in the section itself. Ordinarily where the same word occurs in two different parts of the same section the same meaning should be assigned to it, but if there is anything in the context to indicate a different meaning or the principle underlying the section makes it more logical to assign a different but legitimate meaning it is permissible to construe the same word occurring in two parts of the same section differently. S. 55 lays down generally that every individual, joint Hindu family, company, unregistered firm (a registered firm is separately provided for) or other association of individuals is liable to pay super-tax in addition to the income tax payable under the Act. As the section makes, inter alia, an unregistered firm liable to super-tax, the proviso is intended to make it clear that the component parts of such unregistered firm cannot be made to pay super-tax if the firm itself has already paid it. If the contention put forward on behalf of the Department be accepted the result will be some what anomalous in a case in which an unregistered firm consists of partners one of whom is a Hindu undivided family, as on the profits received by individual partners none of them except the Hindu undivided family will be liable to pay super-tax, the firm itself having already paid it. The Hindu undivided family though similarly situated will be called upon to pay super-tax a second time. It seems to us that the proviso to Section 55 provides in case of super-tax what S. 14 (2) (b) does in reference to the income tax. The scheme of the Act appears to be that where the income of an Assessee is part of income of a firm which has already paid income tax and super-tax the Assessee should not be called upon to pay any income tax or super-tax on the amount received by him as his share of the profits of the firm. The use of the word "individual" in the proviso was not in our opinion intended to exclude from its benefit a Hindu family. It cannot be denied that the word is wide enough to include a group of persons forming a unit. The context in which it occurs suggests to our mind that it has been used to indicate one of the component parts of an unregistered firm. It is followed by the words "having a share in the firm" which indicates that the word is intended to connote an "individual partner", be he a person or the legal entity, the Hindu undivided family.

6. The argument that only a single individual as distinguished from a Hindu undivided family was intended to have the benefit of the proviso because he is liable to pay super-tax on his income in excess of Rs. 30,000 while a Hindu undivided family is exempt- from super-tax where its income does not exceed Rs. 75,000 does not impress us. The reason why a higher limit is fixed for a Hindu undivided family is obviously the consideration that its income is shared by all the coparceners, whereas in case of an ordinary individual the income belongs to him exclusively.

7. For these reasons we think that the word "individual" in the proviso to S. 55 includes a Hindu undivided family and the difficulty in adopting that construction is due to some what inartistic drafting of it.

8. The result is that we answer the question referred to us in the negative. We assess the fee of the Advocate for the Commissioner at Rs. 150. The costs of this reference shall be paid by the Department. The legal practitioner's fee, for which a certificate has been filed, shall be taxed as costs.